

ITEM NO.14

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMBA No. 13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 127590/2022 - EXEMPTION FROM FILING O.T., IA No. 122127/2022 - EXEMPTION FROM FILING O.T., IA No. 122135/2022 - INTERVENTION/IMPLEADMENT, IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ranjit Kumar, Adv.
Mr. Sidharth Dave, Sr. Adv.
Mr. Pankaj Sharma, Adv.
Mr. Daleep Dhyani, Adv.
Mr. Awdhesh Choudhry, Adv.
Mr. Achal Kumar Mishra, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Kshitij Mudgal, Adv.
Mr. Keshav Sehgal, Adv.
Ms. Vidhi Thakkar, Adv.
Ms. Sugandh Rathor, Adv.
Ms. Ayushi Mittal, Adv.
Mr. Kartik Arora, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. T. Mahipal, AOR

For Respondent(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Prashant Bhushan, AOR

Mr. Rahul Gupta, Adv.
Ms. Alice Raj, Adv.

Ms. Garima Prashad, Sr.Adv.
Ms. Ruchira Goel, AOR
Mr. Rajat Singh, Adv.
Mr. Samarth Mohanty, Adv.
Ms. Priyanka Swami, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Akshat Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Mukul Rohagti and Mr. Ranjit Kumar, learned Senior counsel appearing for the petitioner, Ms. Garima Prasad, learned Senior counsel appearing for the State of U.P. and Mr. Dushyant Dave, learned Senior counsel appearing for impleador(s) at a considerable length.
2. The Registrar (Judl.I) of this Court is directed to find out from the First Additioinal Sessions Judge at Lakhimpur, U.P. as to how much time in the normal course is likely to take to conclude the trial, without compromising with the schedule of other pending or prirotaized matters in the said Court.
3. It is clarified that the First Additional Sessions Judge, shall not submit a tentative schedule/assessment on the assumption that this case is to be tried on out of turn basis.
4. The State of U.P. is directed to file an additional affidavit to point out the status of the investigation/proceedings arising out of First Information Report No.220/2021 dated 04-10-2021 registered on the complaint of Mr. Sumit Jaiswal.
5. The First Additional Sessions Judge shall, meanwhile, consider the desirability of deciding the issue of framing of charges in the above-mentioned FIR, as we are informed that charge-sheet had been filed way back on 20-1-2022 and the case has been committed to the Sessions Court being Sessions Trial No.77 of 2022.

6. List the matter on 11-01-2023

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)